

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.207
CP(IB)/208(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Narendra Kumar Bhimsen Goyal
V/s
Bank of Baroda

.....Applicant

.....Respondent

Order delivered on: 23/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Adv.
For the RP : Mr. Neel Vasant, Adv.
For the Respondent : Mr. Rahul Bhavsar, Adv. for Ms. Nalini Lodha, Adv.

ORDER

Proxy counsel of Bank of Baroda seeks adjournment. Ld. Counsel for the BoB is directed to file reply and serve copy of report upon guarantor and corporate debtor..

List for further consideration on 05.03.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)